**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.**

CIVIL CONTEMPT APPLICATION NO.184 of 2005.

IN

ORIGINAL APPLICATION NO. 1003 of 2001.

Allahabad, this the 6th day of March, 2006.

**HON. MR. A.K. BHATNAGAR, JM
HON. MR. A.K. SINGH, A.M**

Shamshad Hussain son of late Absra Hussain, resident of Village & Post Asrawal Kalan, District Allahabad.

..........Applicant.

(By Advocate : Sri Anubhav Chandra)

Versus

1. General Ranjeet Singh
    Engineer-in-Chief Army Head Quarters,
    New Delhi.

2. Colonel M.M. Majumdar,
    Commander   Works   Engineer(Military
    Engineering   Services),   Behind   High
    Court Building, Allahabad.

.... Respondents.

(By Advocate : Sri S. Singh)

O R D E R

BY HON. MR. A.K. BHATNAGAR, JM

This contempt application has been filed for punishing the respondents for willful disobedience and non compliance of the order passed by this Tribunal on 20.5.2005 in O.A. No.1003 of 2001.

2. Sri S. Singh counsel for the respondents filed an affidavit alongwith Misc. Application for taking the order of
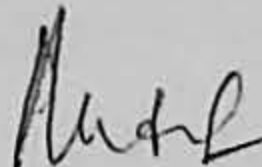
the Hon'ble High Court on record and for dismissing the Contempt application. Learned counsel further submitted that the order passed by this Tribunal dated 20.5.2005 in O.A. NO.1003 of 2001 has been stayed by the Hon'ble High Court vide order dated 2.3.2006 in writ petition no. 12912 of 2006. Copy of which has also been filed alongwith affidavit as Annexure 1. Therefore, he prays for dismissal of the contempt application. Misc. Application alongwith affidavit is taken on record. Copy of it has already been served to the counsel for the applicant today in the Court.

3. We have heard counsel for the parties and perused the record available before us.

4. Accordingly, the present contempt application is dismissed, however, a liberty is granted to the applicant to get this case revive in case the order passed by this Tribunal is upheld by the Hon'ble High Court. There is no necessity of discharging any notice as it has not been issued.

Member-A   Member-J

Manish/-